

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 102
CP(CAA)/29/ND/2024

IN THE MATTER OF:

M/s. Nuance India Private Limited

...APPLICANT

Section

U/s 230-232

Order delivered on 18.04.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant

:Mr. Kumar Kislay, Mr. Angad Baxi,
Ms. Ridhima Sharma, Advs.

For the RD

:

For the OL

:

For the IT Department

:

ORDER

This is the 2nd Motion under Section 230-232 of the Companies Act, 2013.

Heard the Ld. Counsel on behalf of the Petitioner. Issue notice to the Regional Director, Ministry of Corporate Affairs, RoC, Operational Liquidator concerned Assessing Officer of the Income Tax Department, or any other Sectoral Regulator for filing their report and appearance. Notice be issued by all means and proof of service be filed. Further notice be issued through publication in the newspaper business standard English and business standard Hindi Delhi edition. List the matter on **06.06.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)